



O.A.No.706/92

Date of order:28.09.1993.

Smt Chandrawati

Applicant

versus

Union of India & Anr.

Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : Sh. S.C. Luthra, counsel

Order(oral) (delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The complaint in this petition is that despite the direction of this Tribunal to give an appointment to the petitioner within a period of two months from the date of receipt of a copy of the judgement, no such appointment has been offered.

In paragraph 3 of the application it is averred that the respondents are insisting upon the petitioner for a second medical examination. The direction of this Tribunal does not prohibit the respondents from holding a medical examination. It is thus clear that the appointment has not been offered to the petitioner because she has not appeared before Medical Board. If the petitioner agrees to a medical medical examination then the respondents shall hold a medical examination within a period of one month from the date of receipt a certified copy of this order. The Authority thereafter shall pass the necessary orders in





accordance with the direction given by this Tribunal.

With these observations, this petition is

dismissed.

B-N. And (B.N. Dhoundiyal) Member(A)

(S.K. Phaon) Vice Chairman

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